

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA No.296 of 2018, 364 of 2018

In

CP(IB) No.116/Chd/Hry/2017

In the matter of:-

State Bank of India ...Petitioner-Financial Creditor

Versus

Castex Technologies Pvt. Ltd. ...Respondent-Corporate Debtor

And in the matter of:-

Mr. Dinkar Tiruvannapuram Venkatasubramanian ...Applicant

Versus

Employees Provident Fund Organization and Others ...Respondents

Present: Ms. Priyanka Anand, Advocate for the Applicant

CA No.296 of 2018

Learned counsel for the Resolution Professional submits that the FIR was registered by the Provident Fund Department and the amount due has been paid through the internal accruals of the Corporate Debtor during the CIRP Process and the police has filed final report for closing the case which has been presented before the Area Magistrate, who has yet to pass an order on the final report.

In view of the above, learned counsel seeks and is permitted to withdraw the instant application at this stage with the liberty to file fresh application, if so advised, for the same cause of action.

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This is an application for sanction of approval of the Resolution Plan. Notice of this application to the Committee of Creditors and also the Resolution Applicant. The application is adjourned to 09.10.2018. The Resolution Professional is directed to collect the notices from the Registry and send to all the respondents in this application. Copy of the notice along with copy of application and entire paper book be also sent at their e-mail addresses and affidavit of service be filed at least 5 days before the date fixed.

It is further directed that Resolution Professional shall file Form-H as prescribed in the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, before the next date along with affidavit of compliance.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 6, 2018
Mohit Kumar